

**PUNJAB VIDHAN SABHA**

**Bill No. 21-PLA-2017**

**THE PUNJAB INFRASTRUCTURE (DEVELOPMENT AND REGULATION)  
AMENDMENT BILL, 2017**

(Bill as passed by the Punjab Vidhan Sabha)

The following Bill was passed by the Punjab Vidhan Sabha :—

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**BILL**

*further to amend the Punjab Infrastructure (Development and Regulation) Act, 2002.*

BE it enacted by the Legislature of the State of Punjab in the Sixty-eighth Year of the Republic of India, as follows :—

1. (1) This Act may be called the Punjab Infrastructure (Development and Regulation) Amendment Act, 2017. Short title and commencement.

(2) It shall come into force on and with effect from the date of its publication in the Official Gazette.

2. In the Punjab Infrastructure (Development and Regulation) Act, 2002 (hereinafter referred to as the principal Act), in section 18, in sub-section (2),— Amendment in section 18 of Punjab Act 8 of 2002.

(i) for the words and signs “Chairman, Co-Chairman, Vice-Chairman”, the words and signs “Chairman, Vice-Chairman” shall be substituted; and

(ii) clause (aa) shall be omitted.

3. In the principal Act, in section 19, for item (ii), the following item shall be substituted, namely :— Amendment in section 19 of Punjab Act 8 of 2002.

“(ii) any defect in the appointment of a person acting as a Chairman or Vice-Chairman or Member of the Board; or”.

4. In the principal Act, in section 20, sub-section (3) shall be omitted. Amendment in section 20 of Punjab Act 8 of 2002.

5. In the principal Act, in section 25, in sub-section (5), for the words “Development Fund”, the words “Consolidated Fund of the State” shall be substituted. Amendment in section 25 of Punjab Act 8 of 2002.

Amendment in  
section 27 of  
Punjab Act 8  
of 2002.

6. In the principal Act, in section 27, for sub-section (2), the following sub-section shall be substituted, namely:—

“(2) The amount of fee charged and collected under this Act, shall be credited to the Consolidated Fund of the State out of which, a budgetary grant may then be provided to the Development Fund, within such period and of such amount, as may be considered necessary. Any other grant from the Central/State Government, local authorities and any of the authority shall also be credited to the Development Fund”.

CHANDIGARH :  
The 5th July, 2017.

SHASHI LAKHANPAL MISHRA,  
Secretary.